

ITEM NO.1

REGISTRAR COURT. 2

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Civil Appeal No(s). 5455/2023

LAL LAKHIANI & ORS.

Appellant(s)

VERSUS

PURI CONSTRUCTION PRIVATE LIMITED & ANR.

Respondent(s)

WITH

C.A. No. 5456/2023 (XVII-A)

( IA No.159115/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.159114/2023-CONDONATION OF DELAY IN FILING  
APPEAL)

Date : 08-11-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Gaurav Gupta, Adv.  
Ms. Mrinal Kanwar, AOR  
Ms. Rajshree Jaiswal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

In both the matters numbered above, despite service of notice on both respondents there is no appearance on their behalf.

However Mr. Vishnu Kant, Ld. Advocate has appeared on behalf of both respondents.

He seeks and is given four weeks time to file vakalatnama and counter affidavit.

After expiry of said period, the matter shall be processed for listing before the Hon'ble Court.

VIVEK SAXENA  
Registrar

MG